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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**O.A. No. 193/2004
and
M.A. No. 80/2004**

This the 19th day of ~~March~~ April 2005

(9.4.2005)

**CORAM
HON'BLE SHRI J K KAUSHIK, Judicial Member**

Harendra Kumar Sharma S/o Shri Jagi Chandra Sharma, aged about 43 years, R/o Block No. E/41A, Old Railway Colony, Suratgarh, District-Sri Ganganagar, presently posted as Helper Khalasi, Northern-Western Railway, Suratnagarh.

: Applicant.

Rep. by Mr. Amit Dave : Counsel for the applicant.

VERSUS



1. Union of India, through General Manager, North-Western Railway, Jaipur(Raj.).
2. Divisional Railway Manager, North Western Railway, Bikaner (Raj.)
3. Divisional Personnel Officer, North-Western Railway, Bikaner (Raj.)
4. Senior Electrical Engineer (Construction), North-Western Railway, Jodhpur(Raj.)

: Respondents.

Rep. By Mr.K.K. Vyas: Counsel for respondents 1 and 4.

By Mr. Manoj Bhandari: Counsel for respondents No. 2 and 3.

ORDER

Per Mr. J K Kaushik, Judicial Member.

Shri Herendra Kumar Sharma has filed this Original Application with the prayer that respondents may be directed to pay the applicant the arrear of salary for the period of suspension from 03.12.1986 to 2806.1988 alongwith the interest of 18%. The

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respondents No. 2 and 3 had filed the reply earlier and learned counsel for respondents No. 1 and 2 have filed the reply today itself. A copy of the same has already been handed over to the other side. It has been submitted by the learned counsel for the respondents that the period of suspension has now been ordered to be treated as spent on duty and it has been directed that if the payment has not been made, the same shall be arranged to be paid vide letter dated 02.03.2005, a copy of which is being placed on records. Thus, the respondents have given a little more than what the applicant has prayed for. In this view of the matter, the applicant should also be more than happy with the relief granted to him. The O.A. stands disposed of since all the reliefs have been granted to him. The Original Application has rendered infructuous and stands disposed of accordingly. No costs. However, in case the due amount of arrears have not been disbursed, so far, the same be disbursed immediately, in any case, not later than two months from today.


J.K. Kaushik
(J.K. Kaushik)
Judicial Member

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